

**O.I.H.**

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1739**  
TO BE ANSWERED ON 28.12.2017

**REPAIR OF ROADS UNDER PMGSY**

**1739. SHRIMATI RANJEET RANJAN:**  
**SHRI RAJESH RANJAN:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to construct those roads in Bihar under the Pradhan Mantri Gram Sadak Yojana (PMGSY) which are yet to be constructed and if so, the details thereof;
- (b) the time by which the said roads are likely to be constructed;
- (c) whether the Government proposes to release the funds for repair of roads constructed under the PMGSY in Bihar; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

(a): State has reported 38,431 eligible unconnected habitations in Bihar. Out of which 31,053 habitations have been sanctioned under PMGSY. Further the State has reported that, 6831 eligible unconnected habitations have been connected by State Government schemes/not feasible at present. Proposals to connect the remaining 547 eligible unconnected habitations have been recommended by the Empowered Committee and are under process for sanction.

Ministry of Rural Development had launched PMGSY –II in 2013-14. PMGSY-II is mainly focusing the up-gradation of Through routes and Main Rural Links catering to large population by connecting population over a large area and which act as a collectors of traffic from smaller roads and such roads would provide access to growth centres and pass through or terminate in a Rural Hub. Under PMGSY II, roads already constructed/upgraded under PMGSY-I, will become eligible on completion of design life and on the basis of capacity requirement to accommodate traffic if it has gone beyond the projected traffic and such traffic cannot be accommodated in the existing carriageway width, with the required level of service. The deteriorated condition of the road due to non maintenance or non-undertaking of renewal works at the required time cannot become a criterion for taking the roads of PMGSY-I in PMGSY-II. A target length of 50,000 Kms has been allocated among the States including Bihar under PMGSY-II for the 12<sup>th</sup> Five-year plan period.

(b): As per the PMGSY Programme Guidelines, the roads sanctioned under the scheme, where the land along the proposed alignment, is free from all encumbrances, are to be completed by the implementing agencies with a maximum period of 24 months. However, there are cases when the road works are delayed because of factors like availability of land, adverse law and order situations, limited contracting and execution capacities etc. Ministry has taken a decision vide letter dated 20<sup>th</sup> November, 2015 to accelerate execution of PMGSY works and complete the connectivity mandate of the balance eligible habitations under PMGSY-I by March, 2019 itself, before the target year of 2022.

(c)& (d): All roads sanctioned under PMGSY will be covered by 5 years Maintenance by contractors (Defective Liability Period) and after defect liability period, State should maintain the roads. Maintenance of these roads is the responsibility of the State Government out of its own resources.

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